

No. 11013/2/2000-Estt. (A)
Government of India
MINISTRY OF PERSONNEL, P.O. & PENSIONS
[Department of Personnel & Training]

New Delhi, dated the 25th August, 2000

*OFFICE MEMORANDUM**

SUBJECT: Official dealings between the Administration and Members of Parliament and State Legislatures—Observance of proper Procedure,

The undersigned is directed to refer to this Department's O.M- of even No. dated 23rd May, 2000 on the subject mentioned above wherein a gist of the previous instructions on the subject matter has been reiterated. In para 2 (v) it has been specified that Members of Parliament/State Legislatures of the area are to be invariably invited to public functions organised by a Government office and that proper and comfortable seating arrangements at public functions should be made for the Members who appear above the officers of the rank of Secretaries to the Government of India in the Warrant of Precedence. In the context of a notice of question of privilege given by an Hon. Member of Parliament that he was not sent the invitation to a public function in advance, the Hon. Speaker, Lok Sabha desired that the requisite instructions/guidelines be reiterated with suitable amendments, in order to ensure that the same are strictly adhered to in the right spirit, by the concerned executive functionaries.

2. Attention of the Ministries/Departments is invited in this connection to Ministry of Home Affairs OM No. 25/6/68-Estt.(A) dated 27.03.1968 wherein it has been emphasised that where any meeting convened by the Government is to be attended by Members of Parliament, special care should be taken to see that notice is given to them in good time regarding the date, time, venue etc. of the meeting, and it should be ensured that there is no slip in any matter of detail, however, minor it may be. Ministries/Departments are, therefore, requested to ensure that—

(i) intimations regarding public meetings/functions be sent through speedier communication devices to the Hon'ble Members, so that they are received by them well in time.

(ii) it may also be ensured that receipt of intimation by the Member is confirmed by the officer/official concerned.

3. It is requested that the above instructions may be brought to the notice of all concerned for strict compliance.

Sd/-

(Smt. S. Bandopadhyay)

Director

To

All Ministries/Departments of the Government of India. Copy to :

1. Comptroller and Auditor General of India, New Delhi.
2. Union Public Service Commission, New Delhi.
3. Central Vigilance Commission, New Delhi.
4. Central Bureau of Investigation. New Delhi.
5. Chief Secretaries of all State Governments.
6. All Union Territory Administrations,
7. Lok Sabha/Rajya Sabha Secretariat.
8. All Attached and Subordinate Offices of the Ministry of Personnel. Public Grievances and Pensions and Ministry of Home Affairs.

Sd/-

(Smt. S. Bandopadhyay)

Director

*Issued at the instance of Speaker, Lok Sabha.